

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2019 &
IA NO. 1409 OF 2019**

Dated: 19th August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Uttar Haryana Bijli Vitran Nigam Ltd & Ors. ...Appellant(s)
Versus**

GMR Kamalanga Energy Ltd & Ors. ...Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee
Mr. Pratyush Singh for R-1

Mr. Aashish Anand Bernard
Mr. Paramhans for R-3

ORDER

Respondent has placed on record mail sent to Appellants explaining the difficulty in providing voluminous papers since the information sought by the Appellant runs into several pages. As fairly submitted by learned senior counsel arguing for Appellant, Mr. M.G. Ramachandran, let the officials of both the parties sit across the table for clarification of documents on 21.08.2019 at the office premises of Appellant at Panchkula, Haryana.

List the matter on **26.08.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/vt